THE WILDLIFE (PROTECTION) ACT, 1972

(No. 53 of 1972)

(9th September, 1972)

An Act to provide for the protection of [Wild animals, birds and plants]¹ and for matters connected therewith or ancillary or incidental thereto.

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CHAPTER 1

Preliminary

- **1. Short title, extent, and commencement, -** (1) This Act may be called the Wildlife (Protection) Act, 1972.
 - ³[(2) It extends to the whole of India, except the State of Jammu and Kashmir.*]
- ⁴(3) It shall come into force in a State or Union Territory to which it extends, on such date as the Central Government may, by notification, appoint, and different dates may be appointed for different provision of this Act or for different States or Union Territories.
 - 2. **Definitions** In this Act, unless the context otherwise requires, -
- (1) "animal" includes amphibians, birds, mammals, and reptiles, and their young, and also includes, in the cases of birds and reptiles, their eggs,
- ⁵(2) "animal article" means an article made from any captive animal or wild animal, other than vermin, and includes an article or object in which the whole or any part of such animal [has been used and ivory imported into India and an article made therefrom].
 - ⁶(3) [Omitted 1991.1
- (4) "Board means the Wildlife Advisory Board constituted under subsection (1) of Sec. 6;
- (5) "captive animal" means any animal, specified in Schedule I, Schedule II, Schedule III or Schedule IV, which is captured or kept or bred in captivity;
 - ⁷(6) [Omitted 1991.1
- (7) "Chief Wildlife Warden" means the person appointed as such under C1. (a) of sub-section (1) of Sec.4;
- ⁸[(7A) "Circus" means an establishment, whether stationary or mobile where animals are kept or used wholly or mainly for the purpose of performing tricks or manoeuvers;]
- (8) "closed area" means the area which is declared under sub-section (1) of Sec.37 to be closed to hunting;
- (9) "Collector" means the Chief Officer in charge of the revenue administration of a district;
 - (10) "commencement of this Act", in relation to –
 - (a) a State, means commencement of this Act in that State.
 - (b) any provision of this Act, means commencement of that provision in the concerned State:

- (11) "dealer" means any person who carries on the business of buying and selling any captive animal, animal article, trophy, uncurled trophy, [9meat or specified plant];
- (12) "Director" means the person appointed as Director of Wildlife Preservation under Cl (a). of sub-section (1) of Sec. 3;
- [(12A) "Forest Officer" means the Forest Officer appointed under clause (2) of Sec.2 of the Indian Forest Act, 1927 (1016 of 1927);]
 - (13) [Omitted 1991. 11]
 - (14) "Government property" means property, referred to in sec.39; [or sec. 17H¹²]
- (15) "habitat" includes land, water, or vegetation which is the natural home of any wild animal;
 - (16) "hunting", with its grammatical variations and cognate expressions, includes,
 - (a) capturing, killing, poisoning, snaring, and trapping or any wild animal and every attempt to do so,
 - (b) driving any wild animal for any of purposes specified in sub clause
 - (c) injuring or destroying or taking any part of the body of any such animal, or in the case of wild birds or reptiles, damaging the eggs of such birds or reptiles, or disturbing the eggs or nests of such birds or reptiles;
- 7) "land" includes canals, creeks, and other water channels, reservoirs, rivers, streams and lakes, whether artificial or natural, [marshes and wetlands and also includes boulders and rocks; ¹³]
 - (18) "licence" means a licence granted under this Act;
- ¹⁴[(18A) "Live-stock" includes buffaloes, bulls, bullocks, camels, cows, donkeys, goats, horses, mules, pigs, sheep, yak and also includes their young;*]
 - (19) "manufacturer" means a manufacturer of animal articles;
- (20) "meat" includes blood, bones, sinew, eggs, fat and flesh, whether raw or cooked, of any wild animal other than vermin;
- (21) "National Park" means an area declared, whether under sec.35. or sec.38 or deemed, under sub-section (3) of sec.66. to be declared, as a National Park
 - (22) "notification" means a notification published in the official Gazette;
 - (23) "permit" means a permit granted under this Act or any rule made thereunder;
 - (24) "Person" includes a firm;
 - (25) "prescribed" means prescribed by rules made under this Act;
 - ¹⁵[(25A)"recognised zoo" means a zoo recognised under section 38H;
- (25B) "reserve forest" means the forest declared to be reserved by the State Government under sec.20. of the Indian Forest Act, 1927 (16 of 1927);*]

- (26)¹⁶ "sanctuary" means an area declared, whether under sec. [26(A)⁵] or sec 38, or deemed, under sub section (3) of Sec.66 to be declared, as a wildlife sanctuary;
 - "specified plant "means any plant specified in Schedule VI;*]
 - (28) "special game" means any animal specified in Sec.II;
- (29) "State Government", in relation to a Union Territory, means the Administrator of that Union Territory appointed by the President under Art 239 of the Constitutions;
- (30) "taxidermy", with its grammatical variations and cognate expressions, means the curing, preparation or preservation of trophies;
- [(30A) "territorial waters" shall have the same meaning as in Sec.3. of Territorial waters, Continental Shelf, Exclusive Economic Zone and other Maritime Zones Act, 1976 (80 of 1976); ¹⁸]
- (31) "trophy" means the whole or any part of any captive animal or wild animal, other than vermin, which has been kept or preserved by any means, whether artificial or natural, and includes.
 - (a) rugs, skins, and specimens of such animals mounted in whole or in part through a process of taxidermy, and
 - (b) antler, horn, rhinoceros horn, feather, nail, tooth, musk, eggs, and nests;
- (32) "uncured trophy" means the whole or any part of any captive animal, other than vermin, which has not undergone a process of taxidermy, and includes a [freshly killed wild animal ambergris, musk and other animal products];
- (33) vehicle" means any conveyance used for movement on land, water or air, and includes buffalo, bull, bullock, camel, donkey, elephant, house, and mule;
 - (34) "vermin" means any wild animal specified in Sch.V;
- (35) "weapon" includes ammunition, bows and arrows, explosives, firearms, hooks, knives, nets, poison, snares, traps, and any instrument or apparatus capable of anaesthetizing, decoying, destroying, injuring or killing an animal;
- (36) "wild animal" means any animal found wild in nature and includes any animal specified in Schedule I, Schedule II, Schedule, IV or Schedule V, wherever found;
- (37) "wildlife" includes any animal, bees butterflies, crustacean, fish and moths; and aquatic or land vegetation which forms part of any habitat;
- (38) "Wildlife Warden" means the person appointed as such under C1. (b) of sub-section (1) of Sec.4;
- [(39) "zoo" means an establishment, whether stationary or mobile, where captive animals are kept for exhibition to the public but does not include a circus and an establishment of a licenced dealer in captive animals. ¹⁹]

The Act has been made applicable in various States and Union Territories as under:

- 1. Andaman and Nicobar, w.e.f. Ist July 1973, vide G.S.R.332 (E), dated Ist July, 1973.
- 2. Andhra Pradesh, w.e.f. Ist July 1973, vide G.S.R.371 (E), dated Ist August, 1973.
- 3. Arunachal Pradesh, w.e.f. 15th May 1973.

- 4. Assam, w.e.f. 25th January 1977, vide G.S.R.33 (E), dated 25th January, 1977.
- 5. Bihar, w.e.f. Ist February 1973, vide G.S.R.40 (E), dated Ist February, 1973.
- 6. Dadra and Nagar Haveli, w.e.f. Ist September 1973, vide G.S.R.441(E), dated Ist September, 1973.
- 7. Delhi, w.e.f. Ist June 1973,
- 8. Gao Daman and Diu, w.e.f. 16 July 1973, vide G.S.R.629 (E), dated 16th July, 1973.
- 9. Gujarat, w.e.f. Ist February 1973, vide G.S.R.62 (E), dated Ist February, 1973.
- 10. Haryana, w.e.f. 12th March July 1973, vide G.S.R.63 (E), dated 12 March, 1973.
- 11. Himachal Pradesh, w.e.f. 2nd April ly 1973, vide G.S.R.190 (E), dated 2nd April, 1973.
- 12. Kerala, w.e.f. Ist June 1973, vide G.S.R.293 (E), dated Ist June, 1973.
- 13. Lakshdweep, w.e.f. Ist November 1973, vide G.S.R.481(E), dated Ist November, 1973.
- 14. Madhya Pradesh, w.e.f. 25 January 1973, vide G.S.R.28 (E), dated 25 January, 1973.
- 15. Maharashtra, w.e.f. Ist June 1973, vide G.S.R.296 (E), dated Ist June, 1973.
- 16. Manipur, w.e.f. 15th May 1973, vide G.S.R.269 (E), dated 15th May, 1973.
- 17. Meghalaya, w.e.f. Ist April 1977
- 18. Mizoram, w.e.f. Ist October 1974, vide G.S.R.407 (E), dated Ist October, 1974.
- 19. Mysore, w.e.f. Ist July 1973, vide G.S.R.355 (E), dated Ist July, 1973.
- 20. Nagaland, w.e.f. 18th December 1981, vide G.S.R.668 (E), dated 18thDecember
- 21. Orissa, w.e.f. 14th August 1974, vide G.S.R.364 (E), dated 14th August, 1974.
- 22. Punjab, w.e.f. Ist April 1975.
- 23. Rajasthan, w.e.f. Ist September 1973, vide G.S.R.410 (E), dated Ist September, 1973.
- 24. Sikkim, w.e.f. Ist May 1976, vide G.S.R.311 (E), dated Ist May, 1976.
- 25. Tamil Nadu, w.e.f. Ist January, 1974.
- 26. Tripura, w.e.f. 2nd October 1973, vide GS.R.465 (E), dated 2nd October, 1973.
- 27. Union Territory of Chandigarh, w.e.f. 2nd December 1974, vide G.S.R.674 (E), dated 2nd December, 1974.
- 28. Union Territory of Pondicherry, w.e.f. Ist March 1975, vide G.S.R.62 (E), dated Ist March, 1975
- 29. Uttar Pradesh, w.e.f. Ist February 1973.
- 30. West Bengal, w.e.f. Ist May 1973, vide G.S.R.224 (E), dated Ist May, 1973.

¹ Substituted by Act 44 of 1991, sec. 2(w.e.f. 2.10.1991)

Preamble omitted by Act 44 of 1991, sec. 3.

- It extends, in the first instance, , to the whole of the State of Andhra Pradesh, Bihar, Gujarat, Haryana, Himachal Pradesh, Madhya Pradesh, Manipur, Punjab, Rajasthan, Uttar Pradesh, and West Berigal, and to all the Union Territories, and it shall also extend to such other State as may adopt this Act by 44 of 1991, sec 4.
- 4 (3) "or may become extended in future", after "to which it extends" omitted by Act 44 of 1991, sec 4
- ⁵ Sec. 2(2) "and Ivory imported into India and an article made therefrom;" appended by Act. 44 of 1991, sec 5.
- Sec. 2 (3) "big game" means any animal specified in Schedule III;" omitted by Act 44 of 1991, sec 5.
- ⁷ Sec. 2 (6) "Cattle" includes buffaloes, bulls, bullocks, camels cows domestic, elephants, donkeys, goats, horses, mules, pigs and sheep, and also includes their young," omitted by Act 44 of 1991, sec 5.
- ⁸ Sec.2 (7A) inserted by Act 44 of 1991, sec. 5.
- ⁹ Sec.2 (11) "meat or specified plant, "appended by Act 44 of 1991, sec.5.
- ¹⁰ Sec.2 (12A) "Inserted by Act 44 of 1991 sec. 5.
- Sec.2 (13) "game reserve" means an area declared under sec. 36 to be a game reserved;" omitted by Act 44 of 1991. sec. 5.
- ¹² Sec.2 (14) "or sec. 17H;" appended by Act 44 of 1991, sec.5.
- ¹³ Sec.2 (17) "marshes and wetlands" inserted after "whether artificial of natural," by Act 44 of 1991, sec.5.
- ¹⁴ Sec.2 (18A) "inserted by Act 44 of 1991 sec. 5.
- ¹⁵ Sec.2 (25A) inserted by Act 44 of 1991 sec. 5.
- ¹⁶ Sec. 2 (26) "26(A)" substituted after "whether under sec. " by Act 44 of 199 1, sec 5.
- ¹⁷ Sec.2 (26A) inserted by Act 44 of 1991 sec. 5.
- ¹⁸ Sec.2 (27) "small game" means any animal specified in sch. IV "substituted by Act 44 of 1991, sec.5. Sec 2 (30A) inserted by Act 44 of 1991, sec 5.
- ¹⁹ Sec.2 (39) inserted by Act 44 of 1991, sec 5.

CHAPTER II

Authorities to be appointed or constituted under this Act

- **3. Appointment of Director another officers.** (1) The Central Government may, for the purposes of this Act appoint
 - (a) a Director of Wildlife Preservation;
 - (b) Assistant Directors of Wildlife Preservation; and
 - (c) such other officers and employees as may be necessary.
- (2) In the performance of his duties and exercise of his powers by or under this Act, the Director shall be subject to such general or special directions, as the Central Government may, from time to time, give.
- (3) The Assistant, Directors of Wildlife Preservation and other officers and employees appointed under this section shall be subordinate to the Director.
- **4. Appointment of Chief Wildlife Warden and other officers** (1) The Rate Government may, for the purposes of this Act, appoint
 - (a) a Chief Wildlife Warden; [***¹]
 - (b) Wildlife Wardens;
 - [(bb) One Honorary Wildlife Ward in each district; and²]
 - (c) such other officers and employees as may be necessary.
- (2) In the performance of his duties and exercise of his powers by or under this Act, the Chief Wildlife Warden shall be subject to such general or special directions, as the State Government may, from time to time, give.
- (3) ³ [The Wildlife Warden, the Honorary Wildlife Warden] and other officers and employees appointed under this section shall be subordinate to the Chief Wildlife Warden.
- 5. Power of delegate (1) The Director may, with the previous approval of the Central Government, by order in writing delegate all or any of his powers and duties under this Act to any officer subordinate to him subject to such conditions, if any, as may be specified in the order.
- (2) The Chief Wildlife Warden may, with the previous approval of the State Government by order in writing, delegate all or any of his powers and duties under this Act, except those under Cl.(a) of sub-section (1) of Sec.11, to any officer subordinate to him subject to such conditions, if any, be specified in the order.
- (3) Subject to any general or special, direction given or condition imposed by the Director or the Chief Wildlife Warden, any person, authorised by the Director or the Chief Wildlife Warden to exercise any, powers, may exercise those powers in the same manner and to the same effect as if they had been conferred on that person directly by this Act and not by way of delegation.

- **6.** Constitution of the Wildlife Advisory Board.—(1) The State Government, or, in the case of a Union Territory, the Administrator, shall, as soon as may be after the commencement of this Act, constitute a Wildlife Advisory Board consisting of the following member, namely:
 - (a) the Minister in charge of Forest in the State or Union Territory, or, if there is no such Minister, the Chief Secretary to the State Government, or, as the case may be, the Chief Secretary to the Government or the Union Territory, who shall be the Chairman:
 - (b) two members of the State Legislature or, in the case of a Union Territory havinga Legislature, two members of the legislature of the Union Territory, as the case may be:
 - (c Secretary to the State Government, or the Government of the Union Territory, in charges of Forests;
 - [(d) The Forest Officer in charge of the State Forest Department, by whatever designation called, ex-officio; ⁴]
 - (e) an officer to be nominated by the Director;
 - (f) Chief Wildlife Warden, ex-officio;
 - [(g) Officers of the State Forest Government not exceeding five⁵];
 - (h) such other person, not exceeding ten, who, in the opinion of the State Government, are interested in the protection of Wildlife, including the representatives of tribals not exceeding three.]
- [(1A) The State Government may appoint a Vice-Chairman of the Board from amongst the members referred to in clauses (b) and (h) of sub-section (1). ⁶]
- (2) The State Government shall appoint [the forest Officer incharge of the Forest Department ⁷] or Chief Wildlife Warden as the Secretary to the Board.
- (3) The term of office of the members of the Board referred to in C1.(g) of sub-section (1) and the manner of filling the vacancies among them shall be such as may be prescribed. 8
- (4) The members shall be entitled to receive such allowances in respect of expenses incurred in the performance of their duties as the State Government may prescribed.
- 7. **Procedure to be followed by the Board.** –(1) The Board shall meet at least twice a year at such place as the State Government may direct.
 - (2) The Board shall regulate its own procedure (including the quorum).
- (3) No act or proceeding of the Board shall be invalid merely by reason of the existence of any vacancy therein or any defect in the constitution thereof or any irregularity in the procedure of the Board affecting the merits of the case.
- **8. Duties of the Wildlife Advisory Board.** It shall be the duty of the Wildlife Advisory Board to advise the State Government,–
 - (a) In the selection of areas to be declared as Sanctuaries, National Parks, and Closed Areas and the administration thereof;
 - [⁹(b) in formulation of the policy of protection and conservation of Wildlife and specified plants;]
 - (c) in any matter relating to any schedule;

- (cc) in relation to the measures to be taken for harmonizing the needs of the tribals and other dwellers of the forest with the protection and conservation of wildlife; and ¹⁰]
- (d) in any matter that may be referred to it by the State Government.

¹ Sec.4(1)(a) "and "omitted by Act 44 of 1991, sec6.

² Sec.4(1)(bb) "inserted by Act 44 of 1991, sec.6.

³ Sec.4(3) "the Honorary Wildlife Warden" after "The Wildlife Warden" substituted by Act 44 of 1991, Sec. 6

Sec.6(1)(d) "Chief Conservator of Forests, ex officio;" substituted by Act of 44 of 1991, sec.7.

Sec.6(1)(g) "such other officers and non-officials, not exceeding fifteen, who, in the opinion of the State Government, are interested in the protection of Wildlife, "substituted by Act 44 of 1991, sec.7. and original sub-section renumbered as 'h'.

⁶ Sec.6(IA) inserted by Act 44 of 199 1, sec.7.

⁷ Sec.6(2) "The State Government shall appoint the Chief Wildlife or the Chief Conservator of Forest as the Secretary to the Board, "substituted by Act 44 of 199 1, sec.7.

⁸ Sec.6 (3) "in CL(g)" should have been substituted by C1 (h)" under the amended verdict.

⁹ Sec. 8(b) "in the formulation of the policy in granting licences and permits under this Act;" substituted by Act 44 of 199 1, sec. 8.

¹⁰ Sec. 8(cc) inserted by Act of 199 1, see. 8.

CHAPTER III

Hunting of Wild Animals

[(9 Prohibition of Hunting. – No person shall hunt any wild animal specified in Schedule, I, II, III and IV except as provided under section 11 and section 12. ¹]

10. [²(**Omitted 199**)

- 11. Hunting of Wild animals to be permitted in certain cases.— (1) Notwithstanding anything contained in any other law for the time being in force and subject to the provisions of Chapter IV
 - (a) the Chief Wildlife Warden may, if he is satisfied that any wild animal specified in Sch. 1 has become dangerous to human life or is so disabled or diseased as to be beyond recovery, by order in writing and stating the reasons therefor, permit any person to hunt such animal or cause animal to be hunted;
 - (b) the Chief Wildlife Warden or the authorised officer may, if he is satisfied that any wild animal specified in Sch. II Sch, III or Sch. IV has become dangerous to human life or to property (including standing crops on any land) or is so disabled or diseased as to be beyond recovery, by order in writing and stating the reasons therefor, permit any person to hunt such animal or cause such animal to be hunted.
- (2) The killing or wounding in good faith of any wild animal in defence of oneself or of any other person shall not be an offence;

Provided that nothing in this sub-section shall exonerate any person who, when such defence becomes necessary, was committing any act in contravention of any provision of this Act or any rule or order made thereunder.

- (3) Any wild animal killed or wounded in defence of any person shall be Government property.
- **12. Grant of permit for special purposes.** Notwithstanding anything contained elsewhere in this Act, it shall be lawful for the Chief Wildlife Warden, to grant [****3] a permit, by an order in writing stating the reasons therefor, to any person, on payment of such fee as may be prescribed, which shall entitle the holder of such permit to hunt, subject to such conditions as may be specified therein, any wild animal specified in such permit, for the purpose of,
 - (a) education:
 - ⁴(b) scientific research;
 - (bb) scientific management;

Explanation:- for the purposes of Cl. (bb), the expression, "scientific management" means

- (i) translocation of any wild animal to an alternative suitable habitat; or
- (ii) population management of wildlife, without killing or poisoning or destroying any wild animals].
- [⁵(c) Collection of specimens
 - (i) for recognised zoos subject to the permission under section 38-1 or
 - (ii) for museums and similar institutions;

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(d) derivation, collection or preparation of snake-venom for the manufacture of life saving drugs.]

⁶[Provided that no such permit shall be granted:

- (a) in respect of any wild animal specified in Sch.L except with the previous permission of the Central Government, and
- (b) in respect of any other wild animal, except with the previous permission of the State Government.]
- [(13) "Suspension or cancellation of licence. The Chief Wildlife Warden or the authorised officer may, subject to any general or special order of this State Government, for good and sufficient reasons, to be recorded in writing, suspend or cancel any licence granted under this Chapter. (OMITTED 1991)

Provided that no such suspensions or cancellation shall be made except after giving the holder of the licence a reasonable opportunity of being heard".]

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[<sup>7</sup>(14) Omitted 1991]
[<sup>8</sup>(15) Omitted 1991]
[<sup>9</sup>(16) Omitted 1991]*
[<sup>10</sup>(17) Omitted 1991]
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Sec.9. "Hunting of Wild animals"...

Sec.9(1)"No person shall hunt any wild animal specified in Sch. I" Substituted.

- (2) "No person shall hunt any wild animal specified in Sch. II, Sch. III, or Sch. IV, except under, and in accordance with, the conditions specified in a licence granted under sub-section (5)." substituted.
- (3) "Any person distilling to obtain a licence referred to in sub-section (2) shall apply, in such from and on payment of such fee, as may be prescribed, to the Chief Wildlife Warden or any other officer authorised by the State Government in this behalf (hereinafter referred to as the aufluirised officer)."
- (4) "An application under sub-section (3) may be made for all or any of the following kinds of licences, namely
 - (a) Special game hunting licence.
 - (b) Big game hunting licence.
 - (c) Small game hunting licence.
 - (d) Wild animal trapping licence.

Provided that any such licence may be restricted to be hunting or trapping of such animal as may be specified therein." omitted.

- (5) "On receipt of an application under sub-section (3), the Chief Wildlife Wardenen or the authorised officer may,, after making such inquiry as he may think fit with regard to the fitness or other wise of the applicant to receive the licence, grant or refuse to grant such licence after recording in writing his reason for such grant of refusal; and when the grant of a licence is refiised, the fee paid therefor shall be refunded to the applicant. "omitted.
- (6) "A Licence granted undefthis section shall
- (a) be in such from as may be prescribed;
- (b) be valid for such period as may be specified therein;

(c) be subject to such items, conditions, and restrictions as may be prescribed; (d) not be transferable.

Omitted by Act 44 of 1991, sec.9.

- Sec. 10. Maintenance of records of wild animals killed or captured. –(1) The holder of every licence shall maintain a record, containing such particulars as may be prescribed, of the wild animals, other than vermin, killed or captured by him during the currency of the licence.
 - (2) When any animal specified in Sch. III is killed, wounded, or captured by the holder of a licence, he shall, not later than fifteen days from the date of such killing, wounding, or capture, or before leaving the area specified in the licence, whichever is earlier, intimate in writing to the Chief Wildlife Warden or the authorised officer, the prescribed particulars of such anima killed, wounded, or captured by him"...
 - (3) The holder of any licence shall, not later than fifteen days from the date of expiry of such licence, surrender the records maintained by him under sub-section (1) and the licence to the Chief Wildlife Warden or the authorised officer, and shall sign a declaration, in the prescribed form, certifying the accuracy of the records maintained by him under sub-section (a)."

omitted by Act of 199 1, sec. 10

- Sec. 12. the words "with the previous permission of the State Government" omitted by Act 23 of 1982, sec.2.
- Sec. 12(b) substituted by Act 23 of 1982, sec.2.
- Sec. 12 (c) "collection of specimens for zoological gardens, museums, and similar institutions" substituted by ibid.
- Proviso inserted by Act 23 of 1982, sec.2
- ⁷ Sec 14. Omitted by Act 44 of 199 1. Sec. 12
 - "Appeals. (1) An appeal from an order refusing to grant a licence under sec.9, or an order suspending or cancelling a licence under sec. 13, shall lie
 - (a) if the order is made by the authorised officer, to the Chief Wildlife Warden, or
 - (b) If the order is made by the Chief Wildlife Warden, to the State Government.
 - (2) In the case of an order passed in appeal by the Chief Wildlife Warden under sub-section (1), a second appeal shall lie to the State government
 - (3) Subject as aforesaid, every order passed in appeal under this section shall be final.
 - (4) No appeal shall be entertained unless it is preferred within fifteen days from the date of the communication to the applicant of the order appealed against.
 - *Provided that the appellate authority may admit any appeal after the expiry of the period aforesaid, if it is satisfied that the appellant had sufficient cause for not preferring the appeal in time."
- See 15 Omitted by Act 44 of 199 1. Sec. 12
 - "Hunting of young and female of wild animals. --No person shall, unless specially authorised by a licence, hunt the young of any wild animal, other than vermin, or any female of such animal, or any deer with antlers in velvet."
- ⁹ Sec 16. Omitted by Act 44 of 199 1. Sec. 12
 - Declaration of closed time.— (1) The State Government may, by notification, delcare the whole year or any part thereof, to be a closed time throughout the State, or any part thereof, for such wild animal as may be specified in the notification and no hunting of such animal shall be permitted, during the said period, in the area specified in the notification.
 - (2) The provisons of sub-section (1) shall not apply to vermin unless otherwise specified by the State Government in this behalf [omitted 1991]
 - ^{5*} **Conviction, setting aside of.** –On 5th February, 1954, at abut 10 a.m. a rhinoceros was shot dead at village Hahpani. The petitioner along with a few others, who have since been acquitted or discharged, were sent up for trial under sec. 429 of the Indian Penal Code and Sec. 25 (g) of the Assam Forest Regulation. The charge under sec. 25 (g) of the Forest Regulation failed because the occurrence was found to have taken place outside the game sanctuary. The petitioner was, however, convicted by the learned Magistrate under sec.429 of the Indian Penal Code for having shot and killed the rhinoceros with a gun, and that conviction was upheld by the learned Sessions Judge on

appeal. 'Me only evidence against the petitioner was that of one prosecution witness, who saw the petitioner firing at the rhinoceros with a single - barreled nuzzle loading gun, and later the animal was found dead. The evidence of this witness had been believed by the two Courts below who has, therefore, convicted the petitioner. The argument for the defence was that in order for the conviction to be correct, the destruction of property should be established. Where, therefore, no one has any property or right in an animal, the killing of the animal does not come within that meaning of Sec. 425 of the Indian Penal Code. And thus the provision of Sec.429 of the Indian Penal Code will also not be attracted. The learned Sessions Judge appears to have overlooked the effect of Sec. 425 on the interpretation of Sec 429. It was submitted that at any rate an offence had been committed under sec.3 of the Wild Birds and Animals Protection Act, 1912 (8 of 1912), and therefore, the conviction of the petitioner should be altered to one under Sec.4 of the Act and an appropriate sentence imposed on him. But this cannot be done for the obvious reason that there is nothing to show in this case that there was any such notification by the Government declaring that the offence, if any, was committed in a closed season, as prohibited by the law, 'Mat being so, the conviction and sentence of the petitioner must be set aside. - Nabin Chandra Gogoi vs State of Assam, AIR 1961, pp. 18-19.

Sec. 17 Omitted by Act 44 of 199 1. Sec. 12

- 17. "Restrictions on hunting. -(I) No person shall
- (a) hunt any wild animal, from or by means of, a wheeled or mechanically propelled vehicle on water or land, or by aircraft;
- (b) use an aircraft, motor vehicle or launch for the purpose of driving or stampeding any wild animal:
- (c) hunt any wild animal with chemicals, explosives, nets, pitfalls, poisonous, poisoned weapons, snares or traps, except insofar as they relate to the capture or wild animals under a Wild Animal Trapping Licence;
- (d) hunt any special game or big game other than with a rifle unless specially authorised by the licence to hunt with a shot gun using single-slug bullets;
- (e) for the purpose of hunting, set fire to any vegetation;
- (f) use any artificial light for the purpose of hunting except when specially authorised to do so under licence in the case of carnivora over a kill;
- (h) hunt any wild animal on a salt-lick or waterwheel or other drinking place or on path or approach to the game, except sandgrouse and waterbirds;
- (i) hunt any wild animal on any land not owned by Government, without the consent of that owner or his agent or the lawful occupant of such land;
- (j) notwithstanding that he holds a licence for the purpose, hunt any wild animal during the closed time referred to in Sec. 16:
- (k) hunt, with the help of dogs, any wild animal except waterbird, chakor, partridge, or quail;
- (2) The provisions of sub-section (1) shall not apply to vermin. "[Omitted]

10

[1CHAPTER-IIIA]

PROTECTION OF SPECIFIED PLANTS

- **17A. Prohibition of picking, uprooting, etc., of specified plants.** Save, as otherwise provided in this Chapter, no person shall
 - (a) willfully pick, uproot, damage destroy, acquire or collect any specified plant from any forest land and area specified, by notification, by the Central Government,
 - (b) possess, sell, other for sale, or transfer by way of gift or otherwise, or transport any specified plant, whether alive or dead, or part or derivative thereof:

Provided that nothing in this section shall prevent a member of a scheduled tribe, subject to the provisions of Chapter IV, from picking, collecting or possessing in the district he resides any specified plant or part or derivative thereof for his bonafide personal use.

- **17B. Grant of permit for special purpose**—. The Chief Wild Life Warden may with the previous permission of the State Government, grant to any person a permit to pick, uproot, acquire or collect from a forest land or the area specified under section 17A or transport, subject to such conditions as may be specified therein, any specified plant for the purpose of
 - (a) education:
 - (b) scientific research.,
 - (c) collection, preservation and display in a herbarium of any scientific institutions; or
 - (d) propagation by a person or an institution approved by the Central Government in this regard.
- **17C.** Cultivation of specified plants without licence prohibited. (1) No person shall cultivate a specified plant except under, and in accordance with a licence granted by the Chief Wild Life Warden or any other officer authorised by the State Government in this behalf:

Provided that nothing in this section shall prevent a person, who, immediately before the commencement of the Wild Life (Protection)

Amendment Act, 1991, was cultivating a specified plant, from carrying on such cultivation for a period of six months from such commencement, or where he has made an application within that period for the grant of a licence to him, until the licence is granted to him, or he is informed in writing that a licence cannot be granted to him.

- (2) Every licence granted under this section shall specify the area in which and the conditions, if any, subject to which the licensee shall cultivate a specified plant.
- **17D. Dealing in specified plants without licence prohibited.** (1) No person shall, except under and in accordance with a licence granted by the Chief Wild Life Warden or any other officer authorised by the State Government in this behalf, commence or carry on business or occupation as a dealer in a specified plant or part or derivative thereof:

Provided that nothing in this section shall prevent a person, who, immediately before that commencement of the Wild Life (Protection) Amendment Act, 1991, was carrying on such business or occupation for a period of sixty days from such commencement, or where he has made an application within that period for the grant of a licence to him, until the licence is granted to him or he is informed in writing that a licence cannot be granted to him.

- (2) Every licence granted under this section shall specify the premises in which and the conditions, if any, subject to which the licensee shall carry on his business.
- **17E.** Declaration of stock.— (1) Every person cultivating, or dealing in, a specified plant or part or derivative thereof shall, within thirty days, from the date of commencement of the Wild Life (Protection) Amendment Act, 1991, declare to the Chief Wild Warden or any other officer authorised by the State Government in this behalf, his stocks of such plants and part or derivative thereof, as the case may be, on the date of such commencement.
- (2) The provisions of sub-section (3) to (8) (both inclusive) of section 44, section 45, section 46 and section 47 shall, as far as may be, apply in relation to an application and a licence referred to in section 17C and section 17D as they apply in relation to the lieeence or business in animals or animal articles.

17F. Possession, etc., of plants by licensee. - No licensee under this chapter shall

- (a) keep in his control or possession
 - (i) any specified plant, or part or derivative thereof in respect of which a declaration under the provisions of section 17E has to be made, but has not been made;
 - (ii) any specified plant, or part or derivative thereof which has not been lawfully acquired under the provisions of this Act or any rule, or order made thereunder;
- (b) (i) pick, uproot, collect or acquire any specified plant, or
 - (ii) acquire, receive, keep in his control, custody or possession, or sell, offer for sale or transport, any specified plant or part or derivative thereof,

except in accordance with the conditions subject to which the licence has been granted and such rules as may be made under this Act.

17G. Purchase, etc., of specified plants.— No person shall purchase, receive or acquire any specified plant or part or derivative thereof otherwise than from a licenced deader:

Provided that nothing in this section shall apply to any person referred to in section of 17B.

- 17H. Plants to be Government property. –(1) Every specified plant or part or derivative thereof, in respect of which any offence against this Act or any rule or order made thereunder has been committed, shall be the property of the State Government, and, where such plant or part or derivative thereof has been collected or acquired from a sanctuary or National Park declared by the Central Government, such plant or part or derivative thereof shall be the property of the Central Government.
- (2) The provisions of sub-sections (2) and (3) of section 39 shall, as far as may be, apply in relation to the specified plant or part or derivative thereof as they apply in relation to wild animals and articles referred to in sub-section (1) of that section.]

Chapter IIIA inserted by Act 44 of 1991, sec. 13.

CHAPTER IV

Sanctuaries, National Park, ¹[****] and Closed Areas

Sanctuaries

- **18. Declaration of Sanctuary.** [(l) The State Government may, by notification, declare its intention to constitute any area other than area comprised with any reserve forest or the territorial waters as a sanctuary if it considers that such area is of adequate ecological, faunal, floral, geomorphological, natural. or zoological significance, for the purpose of protecting, propagating or developing wildlife or its environment. ²]
- (2) The notification referred to in sub-section (1) shall specify, as nearly as possible, the situation and limits of such area.

Explanation. - For the purposes of the this section, it shall be sufficient to describe the area by roads, rivers, ridges, or other well-known or readily intelligible boundaries

- **19.** Collector to determine rights.— [³When a notification has been issued under Sec.18,] the collector shall inquire into, and determine the existence, nature and extent of the rights of any person in or over the land comprised within the limits of the sanctuary.
- **20.** Bar of accrual of rights.— After the issue of a notification under Sec."18, no right shall be acquired in, or over the land comprised within the limits of the area specified in such notification, except by succession, testamentary or intestate.
- **21. Proclamation by Collector.** When a notification has been issued under Sec.18 the Collector shall publish in the regional language in every town and village in or in the neighborhood of the area comprised therein, a programation:
 - (a) specifying, as nearly as possible, the situation and the limits of the sanctuary; and
 - (b) requiring any person, claiming any right mentioned in Sec. 19, to prefer before the collector" within two months from the date of such proclamation, a written claim in the prescribed form specifying the nature and extent of such right, with necessary details and the amount and particulars of the compensation, if any, claimed in respect thereof.
- **22. Inquiry by Collector.** The Collector shall, after service of the prescribed notice upon the claimant, expeditiously inquire into
 - (a) the claim preferred before him under Cl. (b) of Sec.21, and
- (b) the existence of any right mentioned in Sec.19 and not claimed under Cl.(b) of Sec.21,

so far as the same may be ascertainable from the records of the State Goven-iments and the evidence of any person acquainted with the same.

23. Powers of Collector. – For the purpose of such inquiry, the Collector may exercise the following powers, namely

- (a) the power to enter in or upon any land and to survey, demarcate, and make a map of the same or to authorise any other officer to do so;
- (b) the same powers as are vested in a civil court for the trial of suits.
- **24.** Acquisition of rights. (1) In the case of a claim to a right in or over any land referred to in Sec.19, the Collector shall pass an order admitting or rejecting the same in whole or in part.
 - (2) If such claim is admitted in whole or in part, the Collector may either
 - (a) exclude such land from the limits of the proposed sanctuary, or
 - (b) proceed to acquire such land or rights, except where by an agreement between the owner of such land or the holder of rights and the Government the owner or holder of such rights has agreed to surrender his rights to the Government, in or over such land, and payment of such compensation, as is provided in the Land Acquisition Act, 1894 (1 of 1894)
 - [4(c) allow, in consultation with the Chief Wildlife Warden, the continuance of any right of any person in, or over any land within the limits of the sanctuary.]
- **25.** Acqitisition proceedings. -(1) For the purpose of acquiring such land, or rights in or over such land,
 - (a) the Collector shall be deemed to be a Collector, proceeding under the Land Acquisition Act, 1894 (1 to 1894):
 - (b) the claimant shall be deemed to be a person interested and appearing before him in pursuance of a notice given under sec.9 of that Act.
 - (c) the provisions of the sections preceding Sec.9 of that Act shall be deemed to have been complied with:
 - (d) where the claimant does not accept the award made in his favour in the matter of compensation, he shall be deemed, within the meaning of Sec.18 of that Act, to be a person interested who has not accepted the award, and shall be entitled to proceed to claim relief, against the award under the provision of Part III of that Act;
 - (e) the Collector, with the consent of the claimant, or the Court, with the consent of both the parties, may award compensation in land or money or partly in land and partly in money, and
 - (f) in the case of the stoppage of a public way or a common pasture, the Collector may, with the previous sanction of the State Government provide for an alternative public way or common pasture, as far as may be practicable or convenient.
- (2) The acquisition under this Act of any land or interest therein shall be deemed to be acquisition for a public purpose.
- **26. Delegation of Collector's powers.** The State Government may, by general or special order, direct that the powers exercisable or the functions to be performed by the Collector

under Sec. 19 to 25 (both inclusive) may be'exercised and performed by such other officer as may be specified in the order.

[5(26A) Declaration of area as Sanctuary. –(1) When –

- (a) a notification has been issued under sec.18 and the period for preferring claim has elapsed, and all claims, if any, made in relation to any land in an area intended to be declared as a sanctuary, have been disposed of by the State Government; or
- (b) any area comprised within any reserve forest or any part of the territorial waters, which is considered by the State Government to be of adequate ecological, faunal, geomorphological, natural or zoological significance for the purpose of protecting, propagating or developing wildlife or its environment, is to be included in a sanctuary,

the State Government shall issue a notification specifying the limits of the area which shall be comprised within the sanctuary and declare that the said area shall be sanctuary on and from such date as may be specified in the notification.

Provided that where any part of the territorial waters is to be so included, prior concurrence of the Central Government shall be obtained by the State Government.

Provided further that the limits of the area of the territorial waters to be included in the sanctuary shall be determined in consultation with the Chief Naval Hydrographer of the Central Government and after taking adequate measures to protect the occupational interests of the local fishermen.

- (2) Notwithstanding anything contained in sub-section (1), the right of innocent passage of any vessel or boat through the territorial water shall not be affected by the notification issued under sub-section (1).
- (3) No alteration of the boundaries of a sanctuary shall be made except on a resolution passed by the Legislation of the State.]
 - 27. **Restriction on entry in sanctuary.** (1) No person other than,
 - (a) a public servant on duty;
 - (b) a person who has been permitted by the Chief Wildlife Warden or the authorised officer to reside within the limits of the sanctuary;
 - (c) a person who has any right over immovable property within the limits of the sanctuary;
 - (d) a person passing through the sanctuary along a public highway, and
 - (e) the dependents of the person referred to in CI. (a), (b) or (c).

shall enter or reside in the sanctuary, except under and in accordance with the conditions of a permit granted under section 28.

(2) Every person shall, so long as he resides in the sanctuary, be bound

- (a) to prevent the commission, in the sanctuary, or an offence against this Act;
- (b) where there is reason to believe that any such offence against this Act has been committed in such sanctuary, to help in discovering and arresting the offender;
- (c) to report the death of any wild animal and to safeguard its remains until the Chief Wildlife Warden or the authorised officer takes charge thereof;
- (d) to extinguish any fire in such sanctuary of which he has knowledge or information and to prevent from spreading by any lawful means in his power, any fire within the vicinity of such sanctuary of which he has knowledge or information; and
- (e) to assist any forest officer, Chief Wildlife Warden, Wildlife Warden or police officer demanding his aid for preventing the commission of any offence against this Act or in the investigation of any such offence.
- [⁶(3) No person shall, with intent to cause damage to any boundary-mark of a sanctuary or to cause any wrongful gain as defined in the Indian Penal Code (45 of 1860), alter, destroy, move, or deface such boundary-mark.]
 - [⁷(4) No person shall tease or molest any wild animal or litter the grounds or sanctuary.]
- **28.** Grant of permit. -(1) The Chief Wildlife Warden may, on application, grant to any person a permit to enter or reside in a sanctuary for all or any of the following purposes, namely:
 - (a) investigation or study of wildlife and purposes ancillary or incidental thereto;
 - (b) photography;
 - (c) scientific research;
 - (d) tourism;
 - (e) transaction of lawful business with any person residing in the sanctuary.
- (2) A permit to enter or reside in a sanctuary shall be issued subject to such conditions and on payment of such fee as may be prescribed.
- [8(29) **Destruction, etc., in a sanctuary prohibited without a permit.** No person shall destroy, exploit or remove any wildlife from a sanctuary or destroy or damage the habitat of any wild animal or deprive any wild animal or its habitat within such sanctuary except under and in accordance with a permit granted by the Chief Wildlife Warden and no such permit shall be granted unless the State Government being satisfied that such destruction, exploitation or removal of wildlife from the sanctuary is necessary for the improvement and better management of wildlife therein authorises the issue of such permit.

Explanation: For the purposes of this section, grazing or movement of livestock permitted under clause (d) of Sec.33 shall not be deemed to be an act prohibited under this section.]

30. Causing fire prohibited. – No person shall set fire to a sanctuary, or kindle any fire, or leave any fire burning, in a sanctuary, in such manner as to endanger such sanctuary.

- 31 Prohibition of entry into sanctuary with weapon. No person shall enter a sanctuary with any weapon except with the previous permission in writing of the Chief Wildlife Warden or the authorised officer.
- **32. Ban on use of injurious substances.** No person shall use in a sanctuary, chemicals, explosives or any other substances which may cause injury to, or endanger, any wildlife in such sanctuary.
- **33.** Control of sanctuaries. The Chief Wildlife Warden shall be the authority who shall control, manage and maintain all sanctuaries and for that purpose, within the limits of any sanctuary,
 - (a) may construct such roads, bridges, buildings, fences or barrier gates, and carry out such other works as he may consider necessary for the purposes of such sanctuary;
 - (b) shall take such steps as will ensure the security of wild animals in the sanctuary and the preservation of the sanctuary and wild animals, therein;
 - (c) may take such measures, in the interests of wildlife, as he may consider necessary for the improvement of any habitat.
 - (d) may regulate, control or prohibit, in keeping with the interests of wildlife, the grazing or movement of [livestock].
 - (e) [omitted 19911
- [⁹33A. Immunisation of livestock. –(41) The Chief Wildlife Warden shall take such measures in such manner as may be prescribed, for immunisation against communicable diseases of the livestock kept in or within five kilometres of a sanctuary.
- (2) No person shall take, or cause to be taken or graze, any livestock in a sanctuary without getting it immunised.]
- **34.** Registration of certain persons in possession of arms. (41) Within three months from the declaration of any area as a sanctuary, every person residing in or within ten kilometres of any such sanctuary and holding a licence granted under the Arms Act, 1959 (54 of 1959), for the possession of arms or exempted from the provisions of that Act and possessing arms, shall apply in such form, on payment of such fee, and within such time as may be prescribed, to the Chief Wildlife Warden or the authorised officer, for the registration of his name.
- (2) On receipt of an application under sub-section (1), the Chief Wildlife Warden or the authorised officer shall register the name of the applicant in subject manner as may be prescribed.
- [¹⁰3) No new licences under the Arms Act, 1959 (54 of 1959), shall be granted within a radius of ten kilometres of a sanctuary without the prior concurrence of the Chief Wildlife Warden.

National Parks

35. **Declaration of National Parks.** – (1) Whenever it appears to the State Government that an area, whether within a sanctuary or not, is, by reason of its ecological, faunal, floral, geomorphological, or zoological association or importance, needed to be constituted as a National

Park for the purpose of protectin& propagating or developing wildlife therein or its environment, it may, by notificLtion, declare its intention to constitute such area as a National Park.

- [11(1) Provided that where any part of the territorial waters is proposed to be included in such National Park, the provisions of Sec.26A shall, as far as may be, apply in relation to the declaration of a National Park as they apply in relation to the declaration of a sanctuary.]
- (2) The notification referred to in sub-section (1) shall define the limits of the area which is intended to be declared as a National Park.
- (3) Where any area is intended to be declared as a National Park, the provisions of Sec. [1219 to 26-A (both inclusive except clause (c) of sub-section (2) of section 24)] shall, as far as may be, apply to the investigation and determination of claims and extinguishment of rights, in relation to any land in such area as they apply to the said matters in relation to any land in a sanctuary.
 - (4) When the following events have occurred, namely
 - (a) the period for preferring claims has elapsed, and all claims, if any, made in relation to any land in an area intended to be declared as a National Park, have been disposed of by the State Government, and
 - (b) all rights in respect of lands proposed to be included in the National Park have become vested in the State Government

the State Government shall publish a notification specifying the limits of the area which shall be comprised within the National Park and declare that the said area shall be a National Park on and from such date as may be specified in the notification.

- (5) No alteration of the boundaries of a National Park shall be made except on a resolution passed by the Legislature of the State.
- (6) No person shall, destroy, exploit, or remove any wildlife from a National Park or destroy or damage the habitat or any wild animal or deprive any wild animal or its habitat within such National Park except under and in accordance with a permit granted by the Chief Wildlife Warden and no such permit shall be granted unless the State Government, being satisfied that such destruction, exploitation, or removal of wildlife from the National Park is necessary for the improvement and better management of wildlife therein, authorises the issue of such permit.
- (7) No grazing of any [livestock¹³] shall be permitted in a National Park and no livestock shall be allowed to enter except where such [livestock] is used as a vehicle by a person authorised to enter such National Park.
- (8) The provisions of secs. 27 and 28, secs.30 to 32 (both inclusive), and CIS, (a), (b) and (c) of [Sec.33, 33A¹⁴] and sec.34 shall, as far as may be, apply in realtion to a National Park as they apply in relation to a sanctuary.

36. [¹⁵Omitted 1991]

Closed Area

37. Declaration of closed area. - (1) The State Government may, by notification, declare any area closed to hunting for such period as may be specified in the notification.

(2) No hunting of any wild animal shall be permitted in a closed area during the period specified in the notification referred to in sub-section(1).

Sanctuaries or National Park declared by Central Govt.

38. Power of Central Government to declare areas as Sanctuaries or National Park,

- (1) Where the State Government leases or otherwise transfers any area under its control, not being an area within a Sanctuary, to the Central Government the Central Government may, if it is satisfied that the conditions specified in sec.18 are fulfilled in relation to the area so transferred to it, declare such area, by notification, to be a sanctuary and the provisions of [sec 18 to 35 (both inclusive) ¹⁶], 54 and 55 shall apply in relation to such sanctuary as they apply in relation to a sanctuary declared by the State Government.
- (2) The Central Government may, if it is satisfied that the conditions specified in sec.35 are fulfilled in relation to any area referred to in sub-section (1), whether or not such area has been declared, to be a sanctuary by the Central Government, or the State Government, declare such area, by notification, to be a National Park and the provisions of secs.35. 54 and 55 shall apply to such National Park as they apply in relation to a National Park declared by the State Government.
- (3) In relation to a sanctuary or National Park declared by the Central Government, the powers and duties of the Chief Wildlife Warden under the section referred to in sub-section (1) and (2). shall be exercised and discharged by the Director or by such other officer as may be authorised by the Director in this behalf and references in the sections aforesaid to the State Government, shall be construed as reference to the Central Government and reference therein to the Legislation of the State shall be construed as a reference to Parliament.

Provided that if the Chief Wildlife Warden is satisfied that it is necessary that any wild animal in a sanctuary should be hunted or removed.

- (a) for the better protection of wildlife, or
- (b) for any other good and sufficient reason he may, with the previous approval of the State Government, grant a permit authorising any person to hunt or remove such wild animal under the direction of an office authorised by him or cause it to by hunted or removed.
- (2) A permit granted under sub-section

Chapter IV "Game Reserves" omitted by Act 44 of 1991, sec. 14.

² Sec 18(1) substituted by Act 44 of 199 1, sec. 15.

Sec. 19 "Whenever any area is declared to be a sanctuary" Substituted by Act 44 of 1991, sec. 16.

⁴ Sec.24(2)(c) Inserted by Act 44 of 1991, sec. 17

⁵ Sec.26A inserted by Act 44 of 1991, sec. 18.

⁶ Sec.27(3) Inserted by Act 44 of 1991, sec. 19.

Sec.27(4) Inserted by Act 44 of 1991, sec. 19.

Sec.29. Hunting in sanctuary without permit phohibited. (1) Notwithstanding anything contained elsewhere in this Act, no person shall hunt any wild animal in a sanctuary or remove therefrom any wild animal, whether alive or dead, or any trophy, uncured trophy, or meat derived from such animal.

- (1) shall specify the kind and number of wild animal that may be hunted or removed by the holder of such permit.
- (3) The Chief Wildlfe Warden may, for good and sufficient reason, to be recorded in writing, cancel any permit granted under sec.28 or under this section.

Provided that no such cancellation shall he made except after giving the holder of the permit a reasonable opportunity of being heard.

(4) Any person aggrieved by the cancellation of a permit under sub-section (3) may, within 15 days from the date of such cancellation, appeal to the State Government, whose decision shall be final.

Provided that the State Government may admit any appeal preferred after the expiry of the period aforesaid if it is satisfied that the applicant had sufficient cause for not preferring the appeal in time."

Substituted by Act 44 of 1991, Sec. 20,

- ⁹ Sec.33A inserted by Act 44 of 1991, sec.22.
- Sec.34(3) inserted by Act 44 of 1991, sec.22A.
- ¹¹ Sec.35(1) Provision added by Act 44 of 199 1, sec.23
- ¹² Sec. 35(3) " 19 to 26 (both inclusive)" between "the provisions of sections' and "shall, as far as" substituted by Act 44 of 199 1, sec.23.
- Sec.35(7) "cattle" substituted by "livestock" by Act 44 of 1991, sec.23.
- ¹⁴ Sec.35(8) "section 33" after "clause (a), (b) and (c) of "substituted by Act 44 of 1991, sec.23.
- Sec.36 Declaration of "Game Reserve".–(1) The State Government may, by notification, declare any area closed to hunting for such period as may be specified in the notification.
 - (2) No hunting of any wild animal shall be permitted in such reserve except under and in accordance with a licence, issued under this section by the Chief Wildlife Warden or the authorised officer." omitted by Act 44 of 1991, sec. 24.
- ¹⁶ Sec38. "Section 19 to 35 after "provisions of' susbstituted by Act 44 of 1991, sec.25.